

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 25

C.P.(CAA)/28(MB)2024 IN C.A.(CAA)/230(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **PARKINSON- SAN SYSTEMS PRIVATE LIMITED**

Section 230-232 of the Companies Act, 2013

ORDER

Adv. Supriya Majumdar a/w Adv. Chandrakant & Adv. Ibrahim S. i/b Vaish Associates for the Applicant present. Adv Arusha Bapat a/w Adv Prachi Wazalwar for IT Department present through VC.

Ld. Counsel for the Income Tax Department appears and informs that they wish to file objections to the scheme and a copy of petition has not been served to them. However, the Counsel for the Petitioner Company informs that petition was duly served and affidavit of service is already available on record. However, in the interest of justice the Counsel for the Petitioner is directed to serve a copy again to the counsel for Income Tax Department. List this matter on Board on **10.05.2024**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

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JUSTICE V.G. BISHT
MEMBER (JUDICIAL)